

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6086 of 2021**

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Umesh Lal @ Umesh Lal Srivastava

.... .... .... Petitioner

Versus

The State of Jharkhand .... .... ...Opposite Party

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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Ranjan Kr. Singh, Advocate

For the State : Mr. Veervijay Pradhan, Addl.P.P

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**Order No.02 Dated- 03.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest in connection with Complaint Case No. 658 of 2018 instituted under Sections 406, 420, 467, 468 and 471 of the Indian Penal Code, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner in connivance with the land acquisition officer of Sahibganj has illegally withdrawn land acquisition compensation amount of Rs.61,18,358.40/-. It is submitted that the allegation against the petitioner is false. It is next submitted there is not even in grain of truth in the allegation that the petitioner produced a forged genealogical table. It is further submitted that the dispute between the parties is at best a civil dispute. It is next submitted that the co-accused person with similar allegation has been given the privilege of anticipatory bail by the Co-ordinate Bench of this Court vide order dated 08.02.2021 passed in A.B.A. No.9132 of 2020. It is lastly submitted that the petitioner is ready and willing to co-operate with the trial of the case. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned Addl.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned SDJM, Sahibganj in connection with Complaint Case No. 658 of 2018 with the condition that he will co-operate with the trial of the case and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

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